

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
IB/110/ND/2024

IN THE MATTER OF:

Nuberg Engineering Limited	...	Applicant
Versus		
KLJ Petroplast Limited	...	Respondent

Under Section 9 of (IBC), 2016

Order delivered on 08.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Uddyam Mukherjee, Mr. Swapnil
Pattanayak, Advs.

For the Respondent : Mr. Jayant Kumar, Mr. Rahul Sankhla,
Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present. This Tribunal vide order dated 18.03.2024, directed the Respondent to approach the Registry and take necessary steps for curing the defects, if any, that the reply is reflected on the e-portal of this Adjudicating Authority. Till date, the said order has not been complied with. Ld. Counsel for the Applicant has submitted that he has already filed the rejoinder along with an application, however the same is not on board. List this matter on **30.05.2024**.

In the meantime, both the parties are directed to approach the Registry to cure the defects, if any, and take necessary steps to upload the reply as well as rejoinder on the DMS portal, failing which, next step follows.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)